

Central Bank of India
BRANCH: CHANGODAR BRANCH, AHMEDABAD

NOTICE UNDER SECTION 13(2) OF SARFAESI ACT-2002

A Notice is hereby given that following Borrower M/S Riya Enterprises, Mr. Jagdishbhai Mohanlal Gangwani (Proprietor), have defaulted in the repayment of principal and interest of the loan facility obtained i.e. CASH CREDIT Loan in the name of M/S Riya Enterprises, Mr. Jagdishbhai Mohanlal Gangwani (Proprietor), by them from the Bank and loan has been classified as Non Performing Assets (NPA). The Notice was issued to them under section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses, but it has been returned with remarks "Undelivered" and as such they are hereby informed by way of this public notice.

Name & Address of the Borrower				
1. M/S Riya Enterprises (Through its Proprietorship) Unit Address: Shop No. 64/3, Opp. Gurunank Market, Revdi Bazar, Kalupur, Ahmedabad-380001.				
2. Mr. Jagdishbhai Mohanlal Gangwani (Proprietor) Residential Address : 318, Maharathi Society, Behind Community Hall, Sardarnagar, Ahmedabad-382475				
3. Mrs. Jaywanti Jagdishbhai Gangwani (Guarantor & Mortgagor)				
1) Residential Address: 318, Maharathi Society, Behind Community Hall, Sardarnagar, Ahmedabad-382475				
2) Shop Address: Shop No. 167/2 At Ground Floor, S.B. Dandigaras Ni Pole, Near Ashok Menton, Vohra Gali, Kotni Rang Road, Relief Road, Kalupur, Ahmedabad-380001				

LOAN DETAILS				Demand Notice Date	Due Amount
TYPE OF LOAN	ACCOUNT NO.	LOAN AMOUNT	RATE OF INTEREST	16/11/2022	Rs.27,19,397.50/- is due to us as on 15.11.2022 plus interest per annum with monthly rests
CASH CREDIT	3833862411	25,00,000.00/-	10.25% p.a	Date of NPA 30/06/2022	
		TOTAL	25,00,000.00/-		

DETAILS OF SECURED ASSETS

EQUITABLE MORTGAGE OF PROPERTY BEING CITY SURVEY NO.3987 ADMEASURING 40-13-42 SQ. MTRS. PAIKI CONSISTING OF SHOP IN THE NAME OF MRS. GANGWANI JAYWANTI JAGDISHKUMAR, AT GROUND FLOOR, ADMEASURING 362 SQ. FT. i.e. 33.84 sq. MTRS. AT KALUPUR WARD-1, TALUKA: CITY IN THE DISTRICT OF AHMEDABAD AND REGISTRATION SUB-DISTRICT OF AHMEDABAD-1 (CITY) WITHIN THE STATE OF GUJARAT. BOUNDED BY:- EAST-STAIRS AND PROPERTY OF OTHER CITY SURVEY NUMBER, WEST-PROPERTY NO. 168, NORTH-ROAD, SOUTH-WALL THEREAFTER GROUND.

The steps are being taken for substituted service of notice, the above Borrower is hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under Sub-section (4) of Section 13 of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Place : Ahmedabad Sd/- Authorised Officer, Central Bank of India

Zonal office Ahmedabad, 2nd Floor, Mavalankar Haveli, Vasant Chowk, Bhadra Ahmedabad 380001 TELE- 079-25507901/03
FAX-079-25509564 e-mail : dzahmedabad@mahabank.co.in/
प्रधान कार्यालय, लोकमंगल, 1501, शिवाजीनगर, पुणे-5
Head Office: LOKMANGAL 1501, SHIVAJINAGAR, PUNE-5

(Refer Rule 8(1)) POSSESSION NOTICE (For immovable property)

WHEREAS, The undersigned being the Authorised Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a **Demand Notice dated- 13.04.2022** calling upon the borrower, M/S Amin Enterprise through its partner **Mr. Jaydip Ramanlal Amin & Mrs. Varsha Jaydip Amin** to repay in full the amount of **Rs. 17, 97, 822/-** plus interest thereon w.e.f. 14.04.2022 within 60 days from the date of receipt of the said Notice.

The notice was sent by Regd AD Post calling upon the borrower and guarantors for payment of dues towards to the bank. The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this **30.11.2022**.

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned.

The details of the properties mortgaged to the Bank and taken possession by the Bank are as follows:- All those pieces and parcels of land situated being and lying at village District, Sub-district, Ahmedabad (Vadaj) Mouje- Khanpur Shaikhpur, T.P. S. No. 19, F.P. No. 19.20, B-1, Basement Shreedhar Avenue, 11, Sardar Patel Colony, Sardar Patel Statue Cross Road, Ahmedabad. Among it Mouje No. B-1.

Bounded by as follows : On or towards North : Society Bunglow no 46, On or towards South : Public Road, On or towards East : Society Bunglow no 10, On or towards West : Society Bunglow no 12 **FOR, BANK OF MAHARASHTRA (Ramesh Singh)**

Assistant General Manager & Authorized Officer under SARFAESI Act, 2002 Ahmedabad Zone

BAJAJ HOUSING FINANCE LIMITED
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.
Branch office: OFF No.212-213, 2nd Floor, Neo Atlantica, Opp: Ambar Cinema, Jamnagar, Gujarat-361008

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Rule 8(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued **Demand Notice(s)** to Borrower(s)/ Co-Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s) and the public in general that the undersigned on behalf of **M/s Bajaj Housing Finance Limited, has taken over the possession** of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8(1) of the said rules. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/ Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
Branch: JAMNAGAR (LAN No. 473HML74492944)	All that piece and parcel of the Non-agricultural Property described as: Flat 502, 5th Floor admeasuring 102.20 Sq.mtr. Super Built up area and 48.90 Sq.mtr. Built up area R.S.N.95, Plot No.128 (Amalgamated) Shepatsiddhi - Residency - T.P.S. No.1, OP No.28, F.P. No.99, C. No.2232/128 Sheet No.168, Ward No.10, BH, Aerod Headquarter, Golden City, Polcy East: Passage Lift Stairs, OTS and then Plot No.108-109, South: Flat No.501, North: Plot No.127, West: OTS and then 12 Mr Road.	20th September 2021 Rs.32,57,687.00 (Rupees Thirty two Lac Fifty Seven thousand Six Hundred Eighty Seven Only)	29.11.2022

Date: 05/12/2022, Place: JAMNAGAR Sd/- Authorised Officer, Bajaj Housing Finance Limited

Bank of Baroda
2, SATVA BUILDING, NEAR SHANTIVAN BUS-STAND, PALDI, AHMEDABAD-380007.
Mobile No. 9978440249
Email : vjpaah@bankofbaroda.co.in

ANNEXURE - F - Revised (Abridged Sale Notice for publication in News Papers)

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower, Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, **possession** of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower(s) / Mortgagor (s)/ Guarantor (s) /Secured Assets/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s/ Guarantor/s/ Mortgagor/s	Give short description of the immovable property with known encumbrances, if any	Total Dues.	Reserve Price EMD and Bid Increase Amount
1	Mr. Tushar Mahendrabhai Panchal (Borrower) Mrs. Anshuka Tushar Panchal (Guarantor) Flat No. 101, Ground Floor, Sopan Residency, Amrutbag Colony, Opposite Navrangpura stadium, Ahmedabad	Flat No.101, on Ground floor, admeasuring 2025 sq.ft (188 sq.mtr.) which is known as "Sopan Residency" being sub plot No.8 admeasuring about 401 sq.yds.i.e 335 sq.mtrs. in the society known as AMRUTBAG colony, and situated opposite of stadium in and upon the land bearing final plot No.214-B part, Town planning scheme No.3, city survey No. 1213 of Mouje village Navrangpura alias Shekhpur-Khanpur, Taluka City, District Sub - District Ahmedabad-3	Rs.91,94,156.10 (Rupees Ninety One Lakh Ninety Four Thousand One Hundred Fifty Six and Ten paise Only) as per Demand Notice u/s 13(2) dated 27.08.2021 and further interest thereon at the contractual rate plus cost, charges and expenses w.e.f 28.08.2021 less recovery thereafter, if any	1. Reserve Price- Rs.1,13,77,800/- 2. Earnest Money Deposit(EMD)- Rs.11,37,780/- 3. Bid increase Amount in multiple of Rs.1,00,000/-

Date & Time of E-auction : 22/12/2022 - 02:00 PM to 06:00 PM
Status of Possession (Constructive /Physical) - Physical
Property Inspection date & Time - 15.12.2022 - 11:00 AM to 02:00 PM

1. For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer on Tel No. Mobile 9978446516

(Satish Kumar) Authorised Officer Bank of Baroda

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF SRK MULTIMODAL SOLUTIONS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	SRK MULTIMODAL SOLUTIONS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	22 ND April 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63090GJ2011PTC065114
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office : Plot No. 315, Ward-12/8, Deepak Complex, First Floor, Office No.2, Gandhidham- 370201, Gujarat.
6	Date of closure of Insolvency Resolution Process	27 TH November, 2022
7	Liquidation commencement date of corporate debtor	Date of Order Pronounced - 28th November, 2022 Date of Order Received 02/12/2022
8	Name and registration number of the insolvency professional acting as liquidator	Krunal Ramanbhai Tanna IBB/IIPA-001/IP-P-01949-2020/21/3064
9	Address and e-mail of the liquidator, as registered with the Board	315, Super Mail, Nr. Lal Bunglow, C. G. Road, Navrangpura, Ahmedabad-380006 E-mail: krunaltanna.ip@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	603, Fortune Business Hub, Nr. Shell Petrol Pump, Science City Road, Solat, Ahmedabad-380060 E-mail: cirp.srkmltd@gmail.com
11	Last date for submission of claims	01/01/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the **SRK MULTIMODAL SOLUTIONS PRIVATE LIMITED** on **28TH November, 2022**.

The stakeholder of SRK MULTIMODAL SOLUTIONS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 1ST January, 2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Krunal Ramanbhai Tanna
Liquidator for SRK Multimodal Solutions Private Limited
Reg. No.: IBB/IIPA-001/IP-P-01949/2020-2021/3064

Date :- 5TH December, 2022
Place :- Ahmedabad

ROHA HOUSING FINANCE PRIVATE LIMITED
Corporate Office : Unit No. 1117 & 1118, 11th Floor, World Trade Tower, Sector 16, Noida, Uttar Pradesh - 201 301.

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

NOTICE is hereby given that the following borrower/s who have availed loan from **Roha Housing Finance Private Limited (RHFP)** have failed to pay Equated Monthly Installments (EMIs) of their loan to RHFP and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower/s have provided security of the immovable properties to RHFP, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower/s to RHFP as on date are also indicated here below. The borrower/s as well as the public in general are hereby informed that the undersigned being the Authorized Officer of RHFP, the secured creditor has initiated action against the following borrower/s under the provisions of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrower/s fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with property/ies described herein below.

Sr.	Name of the Borrower(s)/Co-Borrower (s)/ Loan A/c No. / Branch	Demand Notice Date & Amount	Description of secured asset(s) (Immovable property/ies)
1	LAN: HLAHMCSCON00000505573/ Branch: Ahmedabad 1. Dharmesh Bharatbhai Bhati, 2. Bharat N Rajput, 3. Geetaben Bharatbhai Bhati, Add 1 : 164, Shiv Shaktinagar, Opp. J K Park, Gota Road, Ahmedabad, Gujarat- 382481, Add 2 : Mr. Vishwakarma Temple, Landmark - Chandiodia Gota Overbridge Corner, Gota Ahmedabad, Gota Ahmedabad Gujarat 382481	16.11.2022 & ₹ 4,75,239/-	City Survey Number 1687, Sheet Number 22, Municipal Sension Number 946, 946/1-2-3, Kalupur 2, Ahmedabad, Gujarat-382481
2	LAN: HLSRTSCSPR000005002013/ Branch: Surat 1. Rahul Jahidhussain Agrawal, 2. Poonam Rahul Agarwal Add 1 : 367, Tadkeshwar Nagar, BH Vishwakarma Temple, Surat, Gujarat- 395017, Add 2 : Domakali Maharaj Ganj, Nichalul, Alahabad, Uttar Pradesh- 273303 3. Ram Narayan Shukla (Guarantor), Add. : Plot No 88, 3rd Floor, Trupri Nagar, Bamroli Road, Surat, Gujarat- 394221	16.11.2022 & ₹ 8,19,632/-	Flat no. G-1, Ground Floor, Shivay Palace, Khashaul Park Vibhag -1, Off. Sachin - Talangpur Road, Nr. Shree Pravesh Residency, Area : Talangpur, Talangpur, City, Surat, Gujarat- 394230
3	LAN: HJLMGRSCPR000005000621/ Branch: Jamnagar 1. Osman Rajani, 2. Jenam Rajani, 3. Nazir Rajani, Add 1: Plot No 23 Panchavati Gausala Bh Nasar House Landmark - Panchavati Gausala Jamnagar Gujarat 361002, Add 2: 203 Madhav Complex Second Floor DKV College Jamnagar Gujarat 361001	24.11.2022 & ₹ 11,75,344/-	Sub Plot No - 250/12/B, Rabbani Park, Nr. Settelite Park, Morkanda Road, Out Side Kalavad Gate, Gujarat-361005

Sd/- Authorised Officer
Roha Housing Finance Private Limited

Place : Gujarat
Date : 05.12.2022

Government of India Ministry of Finance

DEBTS RECOVERY TRIBUNAL-II
3rd Floor, Bhikhubhai Chambers, Near Kochrab Ashram Paldi, Ahmedabad, Gujarat.

FORM NO. 22 (Earlier 62) (Regulation 36 & 37 of DRT Regulations, 2015) [See Rule 52(1) (2) of the Second Schedule to the Income Tax Act, 1961] READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

E-AUCTION / SALE NOTICE [THROUGH REGD.AD/DAST/AFIXATION/BEAT OF DRUM/PUBLICATION]

RP/RC NO.	492/2018	OA No.	270/2017
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Certificate Holder Bank	Union Bank of India
V/s	
Certificate Debtors	Maxan Corporation Pvt. Ltd. & Ors.

To,
C.D. No. 1 : M/s. Maxan Corporation Pvt. Ltd.
Regd. Office at : 10th Floor, IFFCO Bhavan, Shivranjini Cross Road, Satellite, Ahmedabad - 380015.
C.D. No. 2 : Shri Dhanjibhai Mohanbhai Mangukia
Residing at : A-601, Golden Plaza Apartment, Near Ankur Chowdk, A.K. Road, Surat - 395008.
C.D. No. 3 : Shri Pravinbhai Dhanjibhai Mangukia
Residing at : A-601, Golden Plaza Apartment, Near Ankur Chowdk, A.K. Road, Surat - 395008.
C.D. No. 4 : Shri Maheshbhai Dhanjibhai Mangukia
Residing at : A-404, Rushikesh Residency, Vraj Chowk, Sarthana Jakatnaka Road, Varachha Road, Surat.
C.D. No. 5 : Shri Rajeshkumar Ganeshbhai Patel
Residing at : Survey No. 13, Shed - B, Village - Bhagamdga, Taluka - Dhandhuka, Ahmedabad.
C.D. No. 6 : Shri Rasikbhai Popatbhai Mangukia
Residing at : 38, Saifee Society, Main Road, L.H. Road, B/h. Brahmakumar Varachha, Surat.

The aforesaid CDs No. 1 to 6 have failed to pay the outstanding dues of **Rs. 67,12,45,083/- (Rupees Sixty Seven Crore Twelve Lakhs Forty Five Thousand Eighty Three Only)** as on 06.03.2017 including interest in terms of judgment and decree dated 25.01.2018 passed in **O.A. No. 270/2017** as per my order dated 28.11.2022 the under mentioned property(s) will be sold by public e - auction in the aforementioned matter. The auction sale will be held through "online e - auction" website : <https://drt.auctiontiger.net>.

Lot	Description of the Properties	Reserve Price (Rounded off)	EMD 10% or (Rounded off)
1.	All that piece and parcel of Non Agriculture land along with leasehold rights bearing Revenue Survey No. 103 (New Survey No. 197), Admeasuring about 20,538 sq. mtrs. together with industrial shed, situated at Village - Bhagamdga, Taluka - Dhandhuka, District - Ahmedabad (Gujarat). Plus Plant & Machinery : Plant and Machinery of Maxan Corporation Private Limited laying at Revenue Survey No. 103 (New Survey No. 197) at Village - Bhagamdga, Taluka - Dhandhuka, District - Ahmedabad.	Rs. 170.00 Lakhs	Rs. 17.00 Lakhs
	Land + Plant & Machinery (Total)	Rs. 980.00 Lakhs	Rs. 98.00 Lakhs
2.	Plant & Machinery : Plant and Machinery of Maxan Corporation Private Limited laying at Revenue Survey No. 103 (New Survey No. 197) at Village - Bhagamdga, Taluka - Dhandhuka, District - Ahmedabad.	Rs. 810.00 Lakhs	Rs. 81.00 Lakhs
3.	All that piece and parcel of Non Agriculture land bearing Survey No. 293, Paiki 2, Admeasuring about 14,872 sq. mtrs. & Survey No. 293 paiki 3, Admeasuring about 14,872 sq. mtrs. (Total Admeasuring area 29,744 sq. mtrs.) as 188 Residential Plot situated thereon at Village - Gariyadhra, Taluka & Sub District - Gariyadhra, District - Bhavnagar (Gujarat).	Rs. 150.00 Lakhs	Rs. 15.00 Lakhs

Note : If any bid received for Lot No. 1 then auction will not conducted for Lot No. 2.
Note* In respect of any claims to be received, if any, priority of payment will be decided in terms of Section 31- B of the RDB Act 1993 (as amended in the year 2016)
EMD shall be deposited by through RTGS/ NEFT in the account as per details as under :-

Beneficiary Bank Name	Union Bank of India
Beneficiary Bank Address	SAM Branch, Opp. V.S. Hospital, Ahmedabad
Beneficiary Account No.	048921980050000 IFSC Code UBIN0904899

- The bid increase amount will be Rs. 1,00,000/- for Lot No. 1 & 3 each.
- Prospective bidders may avail online training from service provider M/s. E - Procurement Technologies Ltd. (Tel. Helpline No. 9265562821 - 079 61200594 / 598 / 568 / 587 / 538) and Mr. Ram Sharma (Mobile No. 09978591888), Helpline E - Mail ID : support@auctiontiger.net and for any property related queries may contact Parth S. (Mob No. 9430321686).
- Prospective bidders are advised to visit website <https://www.drt.auctiontiger.net> for detailed terms & conditions and procedure of sale before submitting their bids.
- The prospective bidders are advised to adhere payment schedule of 25% (Minus EMD) immediately after fall of hammer / close of Auction and 75 % within 15 days from the date of auction and if 15th day is Sunday or Other Holiday, then on immediate next first bank working day. No request for extension will be entertained.
- The properties are being put to sale on "AS IS WHERE IS", "AS IS WHAT IS" AND "AS IS WHATEVER" basis and prospective buyers are advised to carry out due diligence properly.
- Schedule of auction is as under :-

Inspection of Property	20.12.2022 Between 11.00 AM to 2.00 PM
Last date for receiving bids alongwith earnest money and uploading documents including proof of payment made.	16.01.2023 Upto 05.00 PM
E - Auction	17.01.2023 Between 12.00 PM to 1.30 PM (with auto extension clause of 3 minutes, till e-auction ends)

(Prakash Meena)
Recovery Officer - II,
Debts Recovery Tribunal - II, Ahmedabad

Cholamandalam Investment & Finance Company Limited
REGISTERED OFFICE: Cholamandalam Investment & Finance Company Limited (CIFCL), Dare House 1st Floor, 2, NSC Bose Road, Chennai 600001 | CIN : L65993TN1978PLC007576.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of M/s. Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as M/s. Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to RRFL viz. Secured Creditor.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontiger.net>.

S. No.	Account No. and Name of borrower, co-borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property/Properties	Reserve Price Earnest Money Deposit Bid Increment Amount (In Rs.)	E-Auction Date and Time EMD Submission Last Date & Time Inspection Date Place of Submission of Bids and Documents
1	XOHLBCH00002195082 1.JAYKISHAN BATUKBHAI PATEL 2.DAYABEN JAYKISHANBHAI GHETIYA. All the address -34 SONAL PARK SOCIETY, ATODARA OLPAD, GUJARAT 394540	30/04/2022 Rs. 2130904/- 21/07/2022 Rs. 2130904/-	All the piece and parcel of immovable property bearing At. District -Bharuch, Sub-Dist: Vagra, Mouje : Vadadala, R. S. No. 182 paki East side 23884 sq. mtrs., "Dahel Royal Township", Tower-41, 3rd Floor, Flat No. 302, add. Built up area 64.68 Sq. mtrs. With construction..	Rs. 438500/- Rs. 438500/- 10,000/-	22/12/2022, Time 2:00 PM to 4 PM- 21/12/2022 Time 2:00 PM to 4 PM- (With unlimited extension of 5 min each) 15/12/2022 and 16/12/2022 B-105, ICC Building Near Kadiwala School, Majura Gate, Ring Road, Surat, Gujarat, 395002.
2	HL03BA00000212925 1.HASUMUKHAR DILIPBHAI PRAJAPATI 2.MEENABEN VAGHELA All Address:-FLAT NO B/086 TOWER-B, ASHWAMEDH COMPLEX, OPP SAYAJI CLUB, VADODARA, GUJARAT 390001	31/05/2021 Rs.2100183/- 18/08/2022 Rs.2100183/-	All that piece and parcel of the property comprised in R.S. NO. 205/A, 206/A AND 206/C, Admeasuring area 60.70 Sq. Mt. in which it is constructed in the name and style of "Bhagyoday Complex" Palkee Second floor, bearing Flat No. 206, Admeasuring area 72.21 Sq.mtr. floor space area 13.29 Sq.mtr., Other Common area 23.32 Sq.Mt. Total Area 36.61 sq. Mt. of - Danteshwar Ta. And Dist. Vadodara. Boundaries: East: Bhagyoday complex Tenement and road towards flat, West: 178 Mtr Road, North: Flat no.205 and stair , South: Flat No.207.	Rs. 1,04,9000/- Rs. 1,04,9000/- 10,000/-	22/12/2022, Time 2:00 PM to 4 PM- 21/12/2022 Time 2:00 PM to 4 PM- (With unlimited extension of 5 min each) 15/12/2022 and 16/12/2022 Office No. 113, 114 & 115, First Floor, Center Point, Opp- Bank of Baroda, R.C. Dutt Road, Baroda - 390007.
3	XOHLMES00002161451 1.JITENDRAKUMAR KHEMABHAI PRAJAPATI 141- Near Gam Chok Jasanti Ta Palanpur Banas kantha, Gujarat-385001 2.VIMALABEN PRAJAPATI 141- Near Gam Chok Jasanti Ta Palanpur Banas kantha, Gujarat-385001	15/04/2021 Rs. 2511432/- 24/07/2022 Rs. 2511432/-	All the piece a parcel of the property bearing, Plot No. 19 & 20, Prajapati Vas Near Hanuman Temple Gam Chok, Jasanti, Palanpur Gram Panchayati Property No. 754 & 755 Admeasuring 146.78 Sq.Mts Palanpur - Banas kantha, North- Plot No. 18. South - Road. East - Road. West- Gamtil Land & Plot No. 25.	Rs. 972000/- Rs. 972000/- 10,000/-	22/12/2022, Time 2:00 PM to 4 PM- 21/12/2022 Time 2:00 PM to 4 PM- (With unlimited extension of 5 min each) 15/12/2022 and 16/12/2022 901, Sakar II, Ellsbridge, Ahmedabad - 380009 (Plot no.522/3, TPS No.3, Ellsbridge, Ahmedabad) - 380009.
4	HL01STR000010059 1.CHIRAGBHAI BALUBHAI GEVARIYA 240- Sundarvan Society Nansad Road Kamrej, Kamrej - Nansad Road Kamrej Gujarat-394185 2.RAJANBEN GEVARIYA 240- Sundarvan Society Nansad Road Kamrej, Kamrej - Nansad Road Kamrej Gujarat-394185	23/06/2022 Rs. 2352198.45/- 16/09/2022 Rs. 2352198.45/-	All the piece of immovable property bearing Flat No. 504 as per sanctioned plan on the, 4th floor [As Per Place on the 5th floor] admeasuring 66.03 sq. mtrs. built-up area, along with undivided share in the land of in "Building No. B/1 of Star Manorati", Situate at Revenue Survey No. 144/2, Block No. 350 (After Promulgation New Block No. 3060), T. P. Scheme No. 48 [Kholwad], Final Plot No. 140, of Moje Village: Kholwad, Taluka: Kamrej, District: Surat. East : Road, West : Building No. B/2, North: Road, South: Road	Rs. 1839200/- Rs. 1839200/- 10,000/-	22/12/2022, Time 2:00 PM to 4 PM- 21/12/2022 Time 2:00 PM to 4 PM- (With unlimited extension of 5 min each) 15/12/2022 and 16/12/2022 B-105, ICC Building Near Kadiwala School, Majura Gate, Ring Road, Surat, Gujarat, 395002.
5	XOHLMES00002358176 1.VIPULKUMAR HASHMUKHLAL THAKKAR 2.BINABEN THAKKAR. All the address -AMARAPUR CHALI, NR. JALARAM PARK SOCIETY, HARJU-384265, GUJARAT	18/10/2021 Rs. 2134278/- 23/09/2022 Rs. 2134278/-	All the piece and parcel of immovable property bearing Residential Building of Sheet No. 45, Chaila No. 299, City Survey No. 4017, Admeasuring 38.8500 sq.mtrs. situated at Laxman Chail, Harji, Registration Sub District - Harji, District-Patan, Gujarat.	Rs. 865400/- Rs. 865400/- 10,000/-	22/12/2022, Time 2:00 PM to 4 PM- 21/12/2022 Time 2:00 PM to 4 PM- (With unlimited extension of 5 min each) 15/12/2022 and 16/12/2022 901, Sakar II, Ellsbridge, Ahmedabad - 380009 (Plot no.522/3, TPS No.3, Ellsbridge, Ahmedabad) - 380009.
6	HL01AME00000301176 1.SHEKHAR SHARMA 2.POONAM SHARMA. All the address :-HOUSE NO.138, WARD NO.1, MAKRAANA, NAGAJUR BORAWAR ROAD, MAKRAANA, RAJASTHAN-341505	24/09/2021 Rs. 3371144/- 24/09/2022 Rs. 3371144/-	Property bearing Apartment./Unit No.904 on 9th floor Block No.E in the Scheme Known as Stripath Residency Situated at Revenue Survey No.152, TPS No.31 FP No.8,		

